

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2024 along with IA No. 43/2024

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent, SLDC in computing the Deviation and Settlement Mechanism charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 and Respondent's failure to rectify the same.

Petitioner : Tadas Wind Energy Private Limited (TWEPL)

Respondent : Karnataka Power Transmission Corporation Limited and Ors.

Date of Hearing : **14.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shweta Shrima, Advocate, TWEPL
Shri V M Kannan, Advocate, KPTCL
Shri Shabaaz Hussain, Advocate, KPTCL
Ms. Stephania Pinto, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL
Ms. Harimohana N, Advocate, KPTCL
Shri Mayank Singh, Advocate, KPTCL
Ms. Rumela Biswas, KPTCL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner, TWEPL, requested an adjournment due to the unavailability of the arguing counsel. The Commission, while adjourning the matter for the last time, expressed its displeasure with the conduct of TWEPL by way of its repeated requests for adjournments.

2. The matter will be listed for the hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)